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MCRC-22887-2024  
**IN THE HIGH COURT OF MADHYA PRADESH**  
**AT GWALIOR**  
**MCRC No. 22887 of 2024**

*(RAJA AND OTHERS Vs THE STATE OF MADHYA PRADESH)*

**Dated : 25-06-2024**

*Shri Aditya Sharma - Advocate for the applicants.*

*Shri Neeraj Dhamaniya - Panel Lawyer for the respondent/State.*

This is the **first** bail application filed under Section 439 of Cr.P.C. on behalf of applicants for grant of regular bail relating to FIR No.326/2024, registered at Police Station Basoda, District Vidisha (M.P.) for the offences punishable under Sections 294, 353, 332, 186, 506, 34 of IPC and added Section 147 of IPC.

2. Learned counsel for the applicants submits that as per prosecution version, there was some quarrel between the complainant, Anguri Bai and the applicants and when Anguri Bai called the Police force, then the applicants are alleged to have caused obstruction in the official duties of police personal and assaulted the police personnel by blows, fits and stones etc. It is further submitted that as per medical report, there are only some abrasions on police personnel. It is argued that applicants are in custody since 27.04.2024. Investigation has been completed in the matter and challan has been filed.

3. *Per contra*, learned Panel Lawyer appearing for the respondent/State opposed the bail application and submits that there are criminal background of the applicants. However, it is not disputed that investigation in the matter has already been completed and challan has already been filed.

4. Heard the counsel for the parties at length and perused the case diary.

5. Considering aforesaid circumstances, bail application filed by the applicants is allowed. It is directed that applicants shall be released on bail on

furnishing personal bond in sum of **Rs.1,00,000/- (Rupees One Lac only)** **each with one solvent surety each** in the like amount to the satisfaction of the trial court for their regular appearance before Court on all such dates as may be fixed in this regard.

6. This order shall remain operative subject to compliance of following stringent conditions by the applicants:-

*a. The applicants will comply with all the terms and conditions of the bond executed by them;*

*b . The applicants will not indulge themselves in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer as the case may be;*

*c. The applicants will cooperate in the trial and they shall not commit an offence similar to the offence of which they are accused;*

*d. The applicants will not seek unnecessary adjournments during the trial;*

*e. The applicants will not leave India without previous permission of the trial Court/Investigating Officer as the case may be;*

*f. The applicants shall not move in the vicinity/ village of complainant party where they resides in any manner;*

*g Applicants shall not try to contact the complainant party in person or through any digital/electronic media otherwise, benefit of bail shall immediately be withdrawn;*

*h. The applicants shall not involve themselves in any criminal activity in future otherwise, benefit of bail shall immediately be withdrawn.*

*i. In case of bail jump, this order shall become ineffective.*

7. Application stands **allowed and disposed of**.

8. A copy of this order be sent to the trial Court concerned for compliance and information.

Monika

